



**OFFICE OF THE COMMISSIONER OF CUSTOMS (IMPORT-II)  
2<sup>ND</sup> FLOOR, NEW CUSTOM HOUSE, BALLARD ESTATE, MUMBAI 400001.  
TEL NO. 022-22757401, FAX NO. 022-22757402**

F. No.: S/22-03/2017 AEO Cell

Date: 08/01/2019

To,

1. The Director General,  
Narcotics Control Bureau,  
Ministry of Home Affairs, West Block No.1  
Wing No. 5, R. K. Puram,  
New Delhi – 110066
2. The Director General,  
Directorate of Revenue Intelligence,  
'D' Block, I. P. Bhawan, I. P. Estate,  
New Delhi – 110002
3. The Director General,  
Directorate General of Central Excise Intelligence,  
West Block, VII, Wing No. VI, 2<sup>nd</sup> Floor,  
R. K. Puram, New Delhi – 110066.
4. The Commissioner,  
Directorate of Legal Affairs, 4<sup>th</sup> Floor,  
Rajendra Bhawan, 210,  
Deendayal Upadhyay Marg,  
New Delhi – 110002
5. All Principal Commissioners/Commissioners,  
Customs, Customs (Prev.), Central Excise, Service Tax.

Sir/Madam,

**Sub: Legal verification of AEO Applications – reg.**

Please refer to the letter F. No. D/20/DIC/AEO Dtd. 26.10.2017 issued by the Asstt. Commissioner (DIC), CBEC, New Delhi.

**Legal Verification required for the List of the AEO Applicants:**

Sr. No.	Name of the Applicants	TYPE	PAN NO.
1	Rohinijan Container Yard pvt ltd.	LO	AAECR7527G
2	Protocol Logistics Pvt. Ltd.	LO	AAACE3517D
3	The Universal Traffic Co.	LO	AAAFU0403H
4	Ocean Transworld clearing pvt ltd.	LO	AACCO2877J
5	Gandhar Oil Refinery (India) Ltd.	T2	AAACG3996J
6	Logistics Service Provider	LO	AACCI2166E

It is requested that details as mentioned below against these entities may be sent to this office on this office e-mail id [ravikk.0001@gov.in](mailto:ravikk.0001@gov.in) within 21 days from the date of issued/upload of this letter on CBEC website.

I. Show Cause Notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.

II. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

III. Ratio of disputed duty demand or Drawback demanded or sought to be denied in SCN issued under Custom Act 1962 (other than those mentioned in (I) & (II) above) during last three Financial Year to the total duty paid or Drawback claimed during the same period i.e. last three Financial year.

The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/Govt., details may be communicated.

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No. 33/2016 dated 22.07.2016

In case no comments are received within 21 days, it will be presumed that you have no objection in granting "AEO" status to the above applicants.

Yours faithfully,

राजेश कोठारी  
८/११/१९

**(Rajesh Kothari)**  
**Joint Commissioner of Customs (Import-II)**  
**New Custom house, Mumbai-40001**

**Copy to :**

1. The AEO Programme Manager, Director General of Performance Management Customs & Central Excise, 'D' Block, I. P. Estate, New Delhi – 110 002.
2. The J.S. (Customs), CBEC, North Block, ICEGATE, Directorate General of Systems & Data Management, New Delhi.
3. The Addl. Director General (Systems), ICEGATE, Directorate General of Systems & Data Management, New Delhi.